ure") to an extent which jeopardises the purpose of the credit or impairs the position of the National Iranian Steel Industries Company (NISIC) as the Buyer of concentrate, or if Kudremukh Iron Ore Company Limited breaches any warranty, convenant or condition of the agreement.

(c) Some disbursement of credit by the Government of Iran is overdue, because of the disturbed conditions in Iran. Contacts, formal and informal, have been made at various levels of the present Government in Iran as 'well as NISIC with a view to expedite the disbursement of pending draw-down requests. The Iranian reaction is awaited It is not possible at this stage to make a definite assessment of the situation.

STATEMENT CORRECTING ANS-WER TO USQ NO. 2096 DT. 6-3-79 RE. PERMANENT COMMISSIONED OF-FICERS RETIRED/DUE TO RETIRE FROM ACTIVE SERVICE

THE DEPUTY PRIME MINISTER MINISTER OF DEFENCE AND (SHRI JAGJIVAN RAM): In the answer given to part (c) of the Unstarred Question No. 2096 in the Lok Sabha on the 6th March, 1979. on the subject of "Permanent Commissioned Officers retired/due to retire from active Service", it was mentioned that some retired officers are re-employed within the Services upto the age of 55 years. Actually the age limit of 55 years is applicable to officers in the Air Force only In the case of officers in the Army and the Navy re-employment can be given upto the age of 56 years. The concluding sentence in the aforementioned reply may, therefore, be expanded to read as follows:---

"However, some retired officers are re-employed within the Services upto the age of 55 years in the Air Force and upto the age of 56 years in the Army and the Navy, subject to availability of vacancies and some are absorbed in vacancies occurring in nome of the Public Sector Undertakings."

2. The information contained in the reply to the Question was based on the information in respect of Air Force officers only. The inaccuracy came to notice subsequently in the course of further correspondence with the Army and Naval Headquarters after the said Questions had heen answered on 6-3-1979. As it took some time to collect the correct information, this statement could not be laid in the House within the stipulated time.

3 The error contained in the answer to Unstarred Question No. 2096 is very much regretted.

STATEMENT CORRECTING ANS-WER TO USQ NO. 4891 DT. 27-3-79 RE DRAWAL OF PENSION BY OFFICERS AND OTHER RANKS

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENT OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): In the answer given to part (e) of the Unstarred Question No. 4891 in the Lok Sabha on 27th March 1979, regarding drawal of pension by officers and other ranks, it was mentioned that "Such proposal ig under consideration at present." The correct position, however, is that "No such proposal 13 under consideration at present."

2. The above inaccuracy in the answer to part (e) of the said Unstarred Question occurred owing to a typographical error, in that, the word 'No' got omitted from the answer inadvertantly. Necessary action to correct the answer was initiated as goon as the mistake came to notice.

11.30 hrs.

PAPERS LAID ON THE TABLE

MR. SPEAKER: Now, Papers to be laid on the Table. Shri Jaheriwer Mishra.